

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (c) ADWDRS, 2008 was announced in the Union Budget 2008-09 and detailed guidelines for the said Scheme were issued on 28.5.2008. The debt waiver portion of the ADWDRS, 2008 was closed by its due date *i.e.* 30.6.2008, while the debt relief portion of the Scheme was extended till 31.12.2009 and after further extension, closed on 30.6.2010.

The Scheme benefitted 3.73 crore farmers to the extent of ₹ 52,259.86 crore.

**RBI guidelines for agencies to deposit money in ATMs**

866. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that RBI has recently issued guidelines/directives to private agencies which deposit money in ATMs;

(b) if so, the details thereof;

(c) whether it is a fact that RBI has directed Banks to fill cash, as per denomination, in cassettes and hand it over to the private agencies and those agencies have to just replace the cassettes and hand over empty cassettes to Banks;

(d) whether it does not burden Banks as they have to purchase huge number of cassettes; and

(e) the response of Government to the concerns expressed by consortium of ATM industry?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) Reserve Bank of India (RBI) *vide* its guidelines issued on 6.4.2018 on 'Cash Management activities of the banks - Standards for engaging the Service Provider and its sub-contractor', advised banks to put in place certain minimum standards in their arrangements with the service providers for cash management related activities. The guidelines, *inter alia*, include the following criteria for the service provider:—

- Minimum net worth requirement of ₹ 1 billion.
- Minimum fleet size of 300 specifically fabricated cash vans (owned/leased).
- Cash to be transported only in the owned/leased GPS-enabled security cash vans of the Service Provider or its first level sub-contractors.

- The passenger compartment is to accommodate two custodians and two armed security guards (gunmen) besides the driver.
- ATM operations are to be carried out only by certified and trained personnel.
- Character and antecedent verification of all crew members associated with cash van movement, should be done meticulously.
- Safe and secure premises of adequate size for cash processing/handling and vaulting with fire safety gadgets.

(c) to (e) In order to mitigate risks involved in open cash replenishment/top-up, RBI *vide* its circular dated 12.4.2018 advised banks to consider using lockable cassettes in their ATMs which should be swapped at the time of cash replenishment. This is to be implemented in a phased manner covering at least one third ATMs operated by the banks every year, such that all ATMs achieve cassette swap by 31.3.2021.

**Role of the Department of Financial Services and RBI *vis-a-vis*  
performance of PSBs**

867. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of FINANCE be pleased to state:

(a) the role of the Department of Financial Services of the Ministry and the RBI *vis-a-vis* the performance of each of it in Public Sector Banks; and

(b) who is ultimately responsible to the stakeholders that is the tax paying citizen of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) Performance of banks is reflected in their annual financial statements. As per existing mechanism, under various applicable laws, all banks including Public Sector Banks (PSBs) are required to have their annual financial statements approved by their Board of Directors, disclose the same to stock exchanges, furnish copy thereof to the Reserve Bank of India (RBI), and present these at the annual general meeting of their shareholders for approval and adoption after discussion. As part of this, the bank's Board and shareholders discuss and review the bank's performance and, in addition, markets and the regulator also take note of the performance. This is in line with practice in other countries as well.

RBI is the regulator and supervisor of the banking system, as per powers conferred by relevant provisions of the Banking Regulation Act, 1949, the Reserve Bank of India